

(2011) 11 SHI CK 0170

In the High Court Of Himachal Pradesh

Case No : CWP No. 9554 of 2011-F alongwith CWP No. 9672 of 2011-H

Daulatu Devi and Another

APPELLANT

Vs

State of H.P. and others
 Jagat Ram and Others Vs
HPSEB and Another

RESPONDENT

Date of Decision : 15-11-2011

Acts Referred:

Citation : (2011) 11 SHI CK 0170

Hon'ble Judges : Sanjay Karol, J;Kurian Joseph, J

Bench : Division Bench

Judgement

Justice Kurian Joseph, C.J.—The petitioners claim the benefit of the decision of the Supreme Court in Mool Raj Upadhyaya Vs. State of H.P. and Others, and claim work charge status on completion of ten years of daily waged service with 240 days per year. In any case, as rightly pointed out by the learned Additional Advocate General, there cannot be work charge status prior to 1.1.1994. The claim for regularization will be considered only subject to the availability of vacancies. All these aspects, the petitioners pray, they may be permitted to bring to the notice of the third respondent. It is open to them to do so. In the event of the petitioners filing representation(s) furnishing their service particulars, the matter will be considered and appropriate action will be taken in accordance with law within four months from the date of production of a copy of this judgment alongwith the representation(s) by the petitioner concerned before the third respondent..

2. The writ petitions are disposed of, so also pending applications, if any.